

Legal Aid to Poor in Orissa

2255. DR. KRUPASINDHU BHOI :
Will the Minister of LAW AND JUSTICE
be pleased to state :

(a) the progress made by Orissa Government in giving free legal aid and advice to the poor during the last two years ; and

(b) the amount sanctioned by Central Government to Orissa Government to extend this scheme during 1983, 1984 and 1985 ?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI H. R. BHARDWAJ) : (a) According to the information furnished by the Committee for Implementing Legal Aid Schemes, the progress made by the Orissa Legal Aid and Advice Board during the last two years is as follows :—

Year.	No. of persons given Aid and Advice.	No. of Legal Aid Camps held.	No. of beneficiaries.
1983	4279	105	3708
1984	16588	115	2135

(b) The said Committee has not received any request from the Orissa Government for grants-in-aid in 1983 to 1985. However, the following grants-in-aid have been sanctioned in favour of the Orissa Legal Aid & Advice Board :—

Month.	Amount.	Purpose.
February, 1983	Rs. 50,000	Training of para-legals, publication of booklet in Orriya language on legal literacy etc.
March, 1984	Rs. 1,00,000	Implementation of various legal aid programmes in the State of Orissa.
1985	Nil	

Telephone Exchange Buildings on Hire

2256. DR. KRUPASINDHU BHOI :
Will the Minister of COMMUNICATIONS
be pleased to state :

(a) the number of telephone exchange buildings taken on hire in the country as on 30.6.1985 ; and

(b) the number of buildings out of them of which hire agreement are over but are still under the occupation of Government ?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI RAM NIWAS MIRDHA) (a) and (b) The required information is being collected and will be laid on the table of the house.

Rules and Guidelines for Grant of Licences of Petrol Pumps in States

2257. SHRI MANVENDRA SINGH :
Will the Minister of PETROLEUM AND
NATURAL GAS be pleased to state :

(a) the rules and guidelines evolved by Government for grant of licences of petrol pumps in each State ; and

(b) the number of such petrol pumps operating in each State and the details of Oil Corporations under which these petrol pumps are functioning ?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI NAWAL KISHORE SHARMA) : (a) The Oil Industry develops retail outlets for petrol and diesel based on the demand potential in an area and economic viability, taking into account data relating to volumes and distances. Appointment of dealers for the reserved (70%) and the open (30%) categories is made by the oil companies on the basis of recommendations of the Oil Selection Boards.

(b) The requisite information is given in the statement below.

Statement

Name of the State/ Union Territory	IOC	IOC (AOD)	HPC	BPC	IBP
Andhra Pradesh	366		323	291	83
Assam	89	143	24		5
Bihar	283		189	202	86
Delhi	80		65	61	25
Gujarat	346		199	219	85
Haryana	166		99	77	85
Karnataka	299		237	241	28
Kerala	194		224	186	19
Madhya Pradesh	315		203	211	35
Maharashtra	397		447	458	63
Orissa	110		77	86	2
Punjab	340		161	182	175
Rajasthan	281		209	180	22
Tamil Nadu	420		404	379	29
Uttar Pradesh	648		332	387	247
West Bengal	307		260	248	89
Chandigarh	6		7	4	
Dadra/Nagar Haveli	1		1		
Goa/Daman/Diu	9		24	30	1
Himachal Pradesh	27		11	18	2
Jammu and Kashmir	55		15	29	1
Pondicherry	11		7	4	1
Meghalaya	13	15	4		
Manipur	5	8			
Mizoram	3	4			
Nagaland	7	10			
Sikkim	5			2	
Tripura	6	21			
Andaman/Nicobar	1				
Arunachal Pradesh	6	10			